

and is not related to their value.

(f) and (g) As *advalorem*. duties on cigarettes were statutorily changed to specific duties, it would not *be* correct to say that the Government would have gained more revenue if the *advalorem* duty had continued. The present duty structure and rates have been prescribed after taking into consideration all relevant aspects.

LIC's Housing loan fo Maharashtra

2575. SHRI ADIK GOVINDRAO WAMANRAO: Will the Minister of FINANCE be pleased to state;

(a) the amount of total Housing Loan given by the Life Insurance Corporation in Maharashtra during the last three years;

(b) how does it compare with other states;

(c) what are the reasons for giving less amount to Maharashtra; and

(d) what was the total demand from Maharashtra State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a), (b) and (d) The Planning Commission allocates funds of LIC, which are provided as negotiated loans under 'Plan Head' to Maha-

rashtra to support their socially ori-nted rural and urban schemes in me housing sector. In addition LIC also lends funds to State Level Apex-Cooperative Housing Finance Soeieiiis and to :he LIC policy holders.

A Statement containing the details of funds allocated and utilised by the State Government is a Statement-I (*See* below). It will be observed therefrom that the amount utilised by the State Government is much less than the sanctioned amount for the last three years. Inspite of this, the allocation of LIC loan for the current year, i.e. 1993-94 in case of Maharashtra has been augmented by the Planning Commission to Rs. 12.94 Crores.

The amount of Rs. 30 Crores released in 1990-91 and Rs. 25 Crores each released in 1991-92 and 1992-93 to the Maharashtra State Co-operative Housing Finance Corporation Ltd. is the highest compared to the releases made to similar Organisations in other States. The details of housing loans sanctioned and disbursed to the LIC policy holders in Maharashtra by the LIC and its subsidiary LIC Housing Finance Ltd. are at Statement-H. More than 20 per cent of individual housing loans disbursed by the LIC Housing Finance Ltd. in the whole country has been disbursed in Maharashtra.

(c) Does not arise.

Statement-I

The loans granted by LIC to the Govt. of Maharashtra for financing social housing schemes and Maharashtra State Co-op. Housing Finance Corporation Ltd. during the last 3 years.

| | (Rs. in crores) | | |
|--|-----------------|---------|---------|
| | 1990-91 | 1991-92 | 1992-93 |
| 1. <i>State Govt. for Social Housing Schemes.</i> | | | |
| (a) Allocation by Planning Commission | 3.71 | 4.35 | 4.66 |
| (b) Amount utilised by the State Govt. | 1.32 | 0.32 | 0.93 |
| 2. <i>Maharashtra State Co-op. Housing Finance Corpn. Ltd.</i> | 30.00 | 25.00 | 25.00 |

Statement-II

Housing loan to policyholders sanctioned by LIC in the State of Maharashtra during the last 3 years.

| | Sanctioned | | Disbursed | |
|---------|--------------|-----------------------|--------------|-----------------------|
| | No. of Loans | Amount (Rs. in lakhs) | No. of Loans | Amount (Rs. in lakhs) |
| 1990-91 | 4887 | 3960.00 | 3004 | 2184.14 |
| 1991-92 | 4943 | 4512.64 | 4632 | 3829.54 |
| 1992-93 | 2599 | 2660.74 | 2830 | 2900.18 |

The individual housing loans given by LIC Housing Finance Ltd. in the State of Maharashtra are as follows :—

| Year | Number | Amount (Rs. in crores) |
|---------|--------|---------------------------|
| 1991-92 | 3044 | 21.46 |
| 1992-93 | 5614 | 49.15 |
| 1993-94 | 10554 | 93.53 |

जन लौटाने में बिलम्ब

2576. श्री राम सिंह राठवा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कम्पनियों के विरुद्ध निवेशकों की अधिकतर शिकायतें जन को लौटाने में होने वाले बिलम्ब के बारे में हैं ;

(ख) यदि हाँ, तो गत तीन वर्षों के दौरान स्टॉक एक्सचेंज की ऐसी कितनी शिकायतें प्राप्त हुई हैं और कुल प्राप्त शिकायतों में इनका प्रतिशत कितना है ;

(ग) क्या यह भी है सच कि जिन कम्पनियों के बारे में शिकायतें प्राप्त हुई हैं उनके विरुद्ध कोई कार्यवाही नहीं की गई है ; और

(घ) यदि नहीं, तो गत तीन वर्षों के दौरान प्रत्येक स्टॉक-एक्सचेंज में कितनी कम्पनियों के विरुद्ध कार्यवाही की गई है ?

वित्त मंत्रालय में राज्य मंत्री और संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० अब्दुल अहमद) : (क) से (घ) सूचना एकत्रित की जा रही है और सदन के सभा पटल पर रख दी जाएगी ।

Extra duty draw back claimstd by M/s, Lupin Company

2577. MAULANA OBAIDULLAN KHAN AZMI;
SHRI J. P. JAVALI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that his Ministry has recovered Rs. 88 lakhs